

(ii) The Caltex (Acquisition of Shares of Caltex Oil Refining India) Limited and of the Undertakings in India of Caltex (India) Limited Ordinance, 1973 (No. 15 of 1976).

(iii) The Food Corporations (Amendment) Ordinance, 1976 (No. 16 of 1976).

(iv) The Representation of the People (Amendment) Ordinance, 1977 (No. 1 of 1977).

(v) The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977 (No. 2 of 1977).

(vi) The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1977 (No. 3 of 1977).

(vii) The Disputed Elections (Prime Minister and Speaker) Ordinance, 1977 (No. 4 of 1977)

(viii) The Government of Union Territories (Amendment) Ordinance, 1977 (No. 5 of 1977).

(ix) The Delhi Administration (Amendment) Ordinance 1977 (No. 6 of 1977).

[Placed in Library. For (i) to (ix) See No. LT-11565/77].

II. (i) A copy of the First Report of the Commission of Inquiry (Sarkaria Commission) set up under the Commissions of Inquiry Act, 1952 to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu (Part I and Volumes I and II of Part II).

(ii) A statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
[Placed in Library. For

(i) and (ii) See No. LT-11566/77].

I. Order G.S.R. No. 868(E) dated the 5th November, 1976 under article 359 of the constitution.

II. Madras City Police (Amendment) Act, 1976

III. Ministry of Home Affairs, Notification ..

SHRI OM MEHTA: Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Order G.S.R. No. 868(E) dated the 5th November, 1976, under clause (3) of article 359 of the Constitution, issued by the President under clause (1) of article 359 of the Constitution, regarding suspension of article 31 of the Constitution, in relation to all proceedings pending in any court under the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 [Placed in Library. See No. LT-11567/77].

II. A copy (in English and Hindi) of the Madras City Police (Amendment) Act, 1976 (No. 39 of 1976) enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-11568/77].

III. A copy (in English and Hindi) of the Ministry of Home Affairs, Notification S.O. No. 149(E), dated the 9th February, 1977, publishing an Order of the President made in relation to the Union Territory of Pondicherry, under section 51 of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-11569/77].

I. Central industrial security force (Amendment) Rules, 1977.

II. Minister allowances, medical treatment and other privileges) Amendment Rules, 1977.